

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION NO. 1973
TO BE ANSWERED ON MONDAY, MARCH 14, 2022/PHALGUNA 23, 1943 (SAKA)**

“Complaints against GST Officers”

1973. SHRIMATI MAHUA MOITRA:

Will the Minister of FINANCE be pleased to state:

- a. whether there are a lot of complaints about the Goods and Services Tax(GST) officers misusing the powers of search, seizure and threatening arrests from all walks - right from sole proprietors to MSMEs to officers of large companies and if so, the reaction of the Government in this regard;
- b. whether given the amount of data automatically collected by the Ministry, physical powers of arrest are to be removed and if so, the details thereof;
- c. whether it is true that while faceless assessment is enabled for income tax, there is also a large concern about expectations created and harassment of individuals by GST officers (due to face to face interactions) and if so, the details thereof;
- d. whether the Government is planning to carry out a review/ reduction/ elimination of the powers granted to GST officers and if so, the details thereof; and
- e. whether the Government will move to faceless assessment of GST and if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR FINANCE
(SHRI PANKAJ CHOUDHARY)**

- (a) No, Sir. However, a few complaints have been received which have been dealt with as per laid down procedure.
- (b) No such proposal is under consideration.
- (c) No, Sir. GST laws and rules made thereunder already provide for online procedures relating to assessment on the common portal.
- (d) No such proposal is under consideration.
- (e) There is no proposal under consideration for faceless assessment in GST. Further changes in GST law and rules are made on the recommendation of the GST Council.
